NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 143/(MAH)/2017 CA No.

CORAM:

Present: SHRI M.K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.04.2017

NAME OF THE PARTIES:

Sarkar Packs Pvt. Ltd.

V/s.

Cobit Engineering Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.

NAME

DESIGNATION

SIGNATURE

ORDER

- 1. This Petition has been filed before the Hon'ble High Court for "Winding Up" now transferred to NCLT vide Notification dated 07-12-2016.
- 2. Registry has noted that the winding up fall under the category of the provisions of Section 433(e) of IT Act due to inability to pay debts.
- 3. This Petition is listed for hearing for the first time today after transfer of the records. No one is present.
- 4. Registry is directed to issue notice of hearing intimating the next date of hearing now fixed on 12.06.2017 i.e. after the vacation of the court is over.

Date: 05-04-2017.

Sd/-

M.K. SHRAWAT MEMBER (JUDICIAL)